

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 86 OF 2019 &
IA NO. 1690 OF 2019

Dated: 16th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Orient Cement Limited ... **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Anr. ... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Saransh Shaw
Ms. Srishti Rai

Counsel for the Respondent(s) : Mr. Anup Jain
Ms. S. Rama for R-2

ORDER

IA NO. 1690 OF 2019

(Application for condonation of delay in filing reply)

For the reasons stated in this application, delay of 22 days in filing reply is condoned. IA is allowed and, accordingly, disposed of.

APPEAL NO. 86 OF 2019

Rejoinder in this matter, if any, shall be filed on or before 14.10.2019, after duly serving copy to the other side.

List this matter on **21.10.2019**.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

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